12.17 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to amend Urban Land (Ceiling and Regulation) Act, 1976 in view of the problems being faced by farmers

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, several lakh of farmers living in the villages situated at outskirts of towns have adversely been affected by the Urban Land (Ceiling and Regulation Act. 1976.

12.18 hrs.

[MR. DEPUTY SPEAKER in the Chair]

In Bareilly district alone, about 200 villages have been affected by this Act. Their main source of livelihood is agriculture but now they can neither sell their land nor can make its proper use for agriculture. They are being deprived of the facilities which are provided to the farmers in rural areas. Now their land in excess of 1500 sq. yard can be acquired by the Government at any time and that is also at a minimum price. They will not be paid cash in lieu but bonds will be issued to them, as a result of which they will not be able to purchase land at any other place. The present cost of the above land is about Rs. three lakh per square acres whereas the Government is acquiring it at the rate of about Rs. 10,000 per square acre. In this regard, several representations have been given to the State Government. The State Government have also accepted the genuine problems of the farmers but it says that only the Central Government can amend the Act. Therefore, I request the Government that in view of the problem of the farmers, necessary amendments should be made in the above mentioned Act.

(ii) Need to provide financial assistance to the Government of Rajasthan to solve drinking water problem in the State

SHRI SHOPAT SINGH MAKKASAR (Bikaner): A large part of Rajasthan is likely to face serious crisis of drinking water during the coming summer months. In view of the seriousness of the situation, the Chief Minister of Rajasthan, Shri Bhairon Singh Shekhawat has constituted a sub-committee of the Ministers last week and has requested all the MLAs to assist the Government in tackling the water problem.

Sir, a major part of Rajasthan has been in the gripe of drought due to the absence of rains for the past 4 or 5 years. Due to scanty rainfall over the years, level of water in the wells has gone down. Despite the visit of the officers of the Central Study Team, the Government has not make any arrangements for water supply or taken any measures to provide relief to the affected people. You can guess the seriousness of the problem by the fact that out of 33305 villages, 27435 villages are facing severe drinking water problem. In big cities such as Jodhpur, Ajmer, Udaipur etc. in Rajasthan also, water problem has been created. In some districts of Western Rajasthan such as Churu, Bikaner, Barmer and Jaisalmer in particular, there is an acute shortage of drinking water as only brackish water is available. People and animals have to take brackish water in these areas. Under such circumstances, the State Government is not in the ition to find a solution to such a terrible Land one and there is a need for Central assistance. The Central Government should provide required financial assistance so that this problem can be solved at the earliest.

[English]

(iii) Need to conduct an inquiry into the alleged burning of a girl during S.S.C. examination in Ulhasnagar

PROF. RAMGANESH KAPSE (Thane):
The brutal burning of a girl student from

[Prof. Ram Ganesh Kapse]

Ulhasnagar, part of my constituency, at the SSC Examination Centre in the presence of police and the Chief Conductor of the SSC Board, must be condemned for the atrocities towards women.

The incident could have been avoided if the authorities were vigilant and at the same time if the telephone facility available at Ulhasnagar would have been properly working. The police tried thrice to contact the higher authorities but failed only because of failure of telephones.

The alleged culprit has committed suicide. The dead body was lying on the railway track. His body contained his driving licence, photograph of the girl etc. However, the body was kept in the Railway Hospital as 'unidentified and unclaimed body'. This was the result of lack of coordination between the Railway authorities as a result of which the police were in search of the culprit.

This is the eighth murder at Ulhasnagar during the last forty days. I, therefore, demand that the Central Bureau of Investigation should be asked to investigate into the case.

(iv) Need to construct reservoirs at Mahane and Sakri Rivers in Binar

SHRI NITISH KUMAR (Barh): Due to water logging in 1,09,000 hectares of fertile land known as 'tal area' spread over in an areas of 1062 sq. kms. in Nalanda, Munger and Patna districts in Bihar for three to five months in a year, only one crop is produced with the result that 10 lakhs of inhabitants of the area are compelled to live a hellish existence. In this area apart from pulses, other crops can be grown but for this purpose it is essential to drain out water. The recommendations made by the 'Sangal Committee' constituted for the development of the these low lying areas by the State Government is not being implemented. The farmers of the area are agitating on this issue.

I would like to urge upon the Central Government that in order to implement the 'Taj Project' and the long pending proposal for constructing reservoirs at Mahane and Sakri rivers they should be included in the Eighth Plan and the villages consisting of population exceeding 1500 should be connected by roads by the end of 1990.

12.25 hrs.

[English]

DEMANDS FOR GRANTS (GENERAL) 1990-91

Ministry of External Affairs

[English]

MR. DEPUTY SPEAKER: The House will now take up discussion and voting on Demand No. 23 relating to the Ministry of External Affairs for which eight hours have been allotted. Shri Y.S. Rajasekhar Reddy has tabled cut motions to the Demands for Grants. He may now move his cut motions.

I think he is not here. So, let us proceed with the discussion.

Motion Moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President, out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1991, in respect of the heads of Demands entered in the second column thereof against Demand No. 23 relating to the Ministry of External Affairs."